

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

CP No. 33/241/HDB/2023

AND

IA (CA) 257/2023 in CP No. 33/241/HDB/2023

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr Sivakumar Alagarsamy

...Petitioner

AND

M/s. Topview Industries Pvt Ltd & others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Harshita Datla, for petitioner present physically.

Learned counsel Mr Durga Prasad for counsel on record Mr. TVL Narasimha Rao, for Respondents No. 6 to 8 present through Video Conference

Ms. Nikshita, IAMC Case Manager from IAMC present through Video Conference

Learned Counsel Ms Praneetha, for respondent no.2 present physically.

Mrs. Deepalakshmi (Respondent No.2 in the company petition) and Mr. Shri Siva Kumar Alagarsamy (Petitioner in the company petition) present physically.

It is represented by the both parties that they have settled the subject disputes through mediation, facilitated by this Tribunal. The report by mediator filed, along with a joint compromise memorandum. Both parties and their counsels who are present today prayed that the matter be disposed of in accordance with the joint compromise memorandum dated 22.04.2024.

We have perused the same and we are satisfied the same not prejudice to the interests of first respondent. Hence compromise memo is taken on record.

In the result, **this Company Petition is disposed of** in terms of the joint compromise memorandum dated 22.04.2024 entered by both the parties, pursuant to mediation.

All the IAs which are pending, stands disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)